

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29-12-2022

To
Mr. K.J. Vinod,
The Interim Resolution Professional
IBBI/IPA-003/ICAI-N-00291/2020-2021/13451
Flat No. 9, 3rd floor, Block — A,
Trident Serenity, Nanjundapuram Road,
Ramanathapuram,
Coimbatore — 641036.
Mobile: 9789902841

Represented by V.K. YUNUS MOHAMMED

From,
IDFC FIRST Bank Limited
(Formerly Known as Capital First Limited),
KRM Towers, 7th Floor, No.1, Harrington Road,
Chetpet, Chennai, Tamil Nadu-600031

Subject: Submission of claim and proof of claim.

Madam/Sir,

IDFC FIRST Bank Limited (Formerly Known as Capital First Limited), hereby submits this Proof of Claim in respect of the corporate insolvency process in the case of M/s. R M A METALS & ALLOYS PRIVATE LIMITED. The details for the same are set out below:

	Relevant Particu	lars
1.	Name of the financial creditor	IDFC FIRST Bank Limited (Formerly Known as Capital First Limited),
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	CIN: 65110TN2014PLC097792
3.	Address and email address of the financial creditor for correspondence	# No. 455, Amarasri Building, 1st Floor, Anna Salai Teynampet, Chennai, Tamil Nadu -600018 yunus.mohammed@idfcfirstbank.com gopi.gupta@idfcfirstbank.com ravesh@idfcfirstbank.com
4.	Total amount of claim (including any interest as at the insolvency commencement date)	PRINCIPAL : 1222194 INTREST : 111,978 TOTAL CLAIM : 2,074,569.54



	Relevant Particu	lars	
5.	Details of documents by reference to which the debt can be substantiated	STATE OF ACCOUNT NO FORECLOSURE :	: 11427773 20,74,569.54/-
6.	Details of how and when debt incurred	NATURE OF LOAN : BUSIN	
u,	betails of now and when debt incurred	PURSUANT TO THE FAC	
		AGREEMENT AND AS PER	
		METALS & ALLOYS	Allert Marketter and Cale
	* v=	(CORPORATE DEBTOR / BO	
		OF THE LOAN FACILITY, ID	270
		FORMERLY KNOWN AS IDI	
		LIMITED), THE FINA	
		SANCTIONED A LOAN FACIL	
		, SANCTION DATE : 27-JU	NE-2017
7.	Details of any mutual credit, mutual debts, or		
	other mutual dealings between the corporate	1	
	debtor and the creditor which may be set-off against the claim		
8.	Details of any security held, the value of the	NA	
	security, and the date it was given		
9.	Details of the bank account to which the amount		IDFC FIRST BAN
	of the claim or any part there of can be transferred		LIMITED
	pursuant to a resolution plan	BENEFICIARY ACCOUNT	97733102170
	÷	NUMBER	CURRENT ACCOUNT
		BANK AND BRANCH	CURRENT ACCOUNT
		BANK AND BRANCH	LIMITED
			G FLOOR, NAMA
			CHAMBERS, BANDR
	9		KURLA COMPLEX
			EAST, MUMB
		0	BRANCH
		IFSC CODE	IDFB0040101
10.	List of documents attached to this claim in order		
	to prove the existence and non-payment of claim	FORECLOSURE AMOUNT	: 20,74,569.54/-
	due to the financial creditor	<u> </u>	
	AST Bank		
	CALLED .		
	C Chaman 3		
igna	ature of transial credito or person authorised to	act on his behalf)	
ea:	se enclose the authority if this is being submitted o	on behalf of the financ	ial creditor]
ame	e in BLOCK LETTERS V.K. YUNUS MOHAMMED		
ositi	on with or in relation to creditor LEGAL MANAG	ER	



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AFFIDAVIT

I, V. K. Yunus Mohammed, Legal Manager, office at IDFC FIRST Bank (Formerly known as Capital First Limited), 445, Amarasi Building, Anna Salai, Teynampet, Chennai – 600 018, do solemnly affirm and state as follows:-

M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 09-12-2022(date of receipt of order by IRP) Order of Hon'ble NCLT dated 09.12.2022, justly and truly indebted to me in the sum of Rs. 20,74,569./-. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

- 1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Statement of Account No 11427773
 - Foreclosure Statement- 20,74,569/-



- 2. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 3. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai on 29th day of December, 2022

Deponent's Signature

VERIFICATION

I, the Deponent herein above, do hereby verify and affirm that the contents of paragraph 1 to 3 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 29th day of December, 2022

Notary/ Oath Commissioner

T.S.G. SEKUR
CHENNUCTY
CHENNUCTY
GO.M.C. NO. 578 | 2002

Deponent's Signature

T.S.G. SEKAR ADVOCATE & NOTARY 2, 11 Cross Road, R.A. Purem, Chennai - 28



LETTER OF AUTHORIZATION

The Board of Directors of the Bank at its meeting held on April 05, 2019 had passed a resolution authorizing Mr. Manish Bansal, Legal Head-Collections, along with other officers of the Bank, to do acts, deeds and things as may be necessary or required and to severally delegate such authorities to officials of the Bank:

- I, MANISH BANSAL (The Delegating Official), delegate the below mentioned authorities to V K YUNUS MOHAMMED (Bank ID No.148548), an official of Collection Department of the Bank (The Delegate):
 - 1. To commence, prosecute, file, enforce, defend, reply, oppose all complaints, suits including recovery suits, money suits & summary suits, petitions including winding up petitions, complaints including complaints under Section 138 of the Negotiable Instruments Act and other legal proceedings including appeals, revision, applications and execution proceedings by or against as or to which the Bank may be a party or has interest and if thought fit to compromise, compound, settle, withdraw, refer to arbitration, abandon, submit to judgement or become non-suited in any such action or proceeding are aforesaid before any High Court, Civil Court, Criminal Court (which includes FIR/ Superdari), Arbitrator(s) or Revenue Court, Consumer District Forum, Rent Controller and any court/ Tribunals or any public officer or authority for recovery of debt or enforcement of security.
 - 2. To file, attend and/or handle any or all the proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016 before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) for and on behalf of IDFC FIRST BANK LIMITED and to represent Bank before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) with respect any proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016.
 - 3. To sign, execute, declare, affirm, verify any plaint, written statement, petition, affidavit, verification, complaint, Vakalatnama, application, warrant or attorneys, bond, memorandum of appeal or any other legal document or paper of whatsoever nature.
 - 4. To appear before all Judges, Magistrates, Courts/ Tribunals, Arbitrator(s) and then and there to sue, plead, answer, withdraw, depose, defend, to give evidence on oath and reply and also in case of any difference or disputes, to submit all or any of the matters to arbitration, to compound or compromise in such manner as may thought fit, proper and expedient.
 - 5. To accept and issue notice, summons or other legal processes.
 - 6. To deposit and withdraw any money and/or to take custody of the vehicle for the purpose of any proceeding.
 - 7. To apply for inspection and inspect documents and records.
 - 8. To obtain copies of documents, orders and all papers from all courts or tribunals and other relevant offices.
 - 9. To appoint, change, replace advocates/ arbitrators and sign Vakalatnama.

The effective date of this delegation is **05.01.2021** and shall run until revoked by the Delegating Official or until the Delegate is no longer serving in the position described in this delegation, whichever is earlier.

Delegating Official

Name: MANISH BANSAL

Title: Legal Head ← Collections

Date: 05.01.2021 Place: Mumbai



FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

02-01-2023

From

Shriram Finance Ltd (Earlier Known as Shriram city Union Finance Ltd) Having registered office at Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai- 600 032.

Having Head office at 1 Wockhardt Towers East Wing C-2, G Block Bandra-Kurla Complex Mumbai - 400 051

Having Branch office at Shriram Finance Ltd. 3rd Floor No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017.

To Mr.K J Vinod The Insolvency Resolution Professional, "Flat No.9 3rd Floor, Block-A,Trident Serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore -641 036

Subject: Submission of claim and proof of claim in insolvency resolution Process of R M A METALS & ALLOYS PRIVATE LIMITED.

Madam/Sir,

Shriram Finance Ltd, hereby submits this claim in respect of the corporate insolvency resolution process of R M A METALS & ALLOYS PRIVATE LIMITED. The details for the same are set out below:

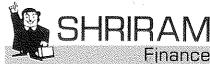
	Relevant Particulars					
(1)	(2)	(3)				
· ·	Name of the financial creditor	Shriram Finance Ltd (Earlier Known as Shriram city Union Finance Ltd)-(Attached Incorporation Certificate)				
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of	L65191TN1979PLC007874				

Shriram Finance Limited

Formerly known as Shriram Transport Finance Company Limited)

3.	incorporation. If a partnership or individual provide identification records* of all the partners or the individual) Address and email address of the financial creditor for correspondence	Having Branch office at Shriram Finance Ltd. Legal Team 3rd Floor No. 13
		Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017. Email : - mathew.s@shriramfinance.me
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only). (ii) No (iii) No (iv) Mr.Kulandhai swamy Jeyaraj
5.	(iv) Name and address of the principal borrower	One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only) (ii) No (iii) No (iv) R M A METALS & ALLOYS PRIVATE LIMITED No.129 , SIDCO Industrial Estate, Ambattur, Chennai-600 098
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:	One Lakhs Sixty Six Thousand





1	(i) Amount of claim	Fin.
	(ii) Name and address of the beneficiary	(ii)Bank A/c No 006010200067449
		Bank Name-Axis Bank Ltd
		IFSC code-UTIB0000006
distribute for description of the second of		Branch Address-DR. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI 600004
7.	Details of how and when debt incurred	While utilizing the finance facility the Corporate debtor has miserably failed to maintain the financial discipline thereby committing defaults in the payment of EMI's .That upon the said failure to repay the debts owed the claimant financial creditor has at several occasions called upon the Corporate debtor to repay the dues however despite the same no repayment was made such the debt has incurred when the outstanding amount was not repaid by the Corporate debtor also the said debt has incurred as consequences of sanctioning loan facility of Rs. 25,00,000/- Twenty Five Lakhs) in favour of the Corporate debtor on vide Loan Account No. RSTNGTF1804040012
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
9.	Details of the bank account to which the amount of the claim or any part	l ·
	thereof can be transferred pursuant to a resolution plan	Bank Name-Axis Bank Ltd
L		CANCA

Shriram Finance Limited (Formerly known as Shriram Transport Finance Company Limited)

IFSC code-UTIB0000006

Branch Address-DR.
RADHAKRISHNAN SALAI,
MYLAPORE, CHENNAI 600004

· Smalley -

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in - S MATHEW ARUN

Position with or in relation to creditor -SENIOR MANAGER -LEGAL

Address of person signing 3^{rd} Floor , No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

- I, Mathew Arun S, currently working at 3rd Floor No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai 600017, do hereby declare and state as follows: -
 - 1. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being **the 9 day of Decemebr 2022**, actually indebted to me for a sum of Rs. 41,66,261 /-(Rupees Forty One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only).
 - 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

(i) Loan Application Form: 19-03-2018

(ii) Loan Agreement Dated: 31-03-2018

(iii) Statement of Account: As on 09-12-2022

(iv) Foreclosure dated : 09-12-2022

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.



4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.

I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:

02-01-2023

Place:

Chennai

(Signature of the claimant)

Smaller Smaller

VERIFICATION

I, S Mathew Arun the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 02nd day of January, 2023

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

01.01.2023

From

M/s KIRTI KUMAR AND SONS Represented by its Karta: Mr.Kirti Kumar P Jain S/o Mr.Prakash Chand Jain At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai-600007

To

Mr. K.J. Vinod
The Interim Resolution Professional
For M/s. R M A METALS & ALLOYS PRIVATE LIMITED
At Flat No.9, 3rd Floor, Block-A, Trident Serenity,
Nanjundapuram Road, Ramanathapuram,
Coimbatore-641036
R.NO: IBBI/IPA-003/ICAI-N-00291/2020-2021/13451
E-Mail: rmapl.cirp@gmail.com

Subject: Submission of Claim and Proof of Claim.

Madam/Sir,

I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai-600007 hereby submits this claim in respect of the corporate insolvency resolution process of M/s. R M A METALS & ALLOYS PRIVATE LIMITED, The details for the same are set out below:

	Relevant Particulars				
1.	Name of financial creditor	M/s KIRTI KUMAR AND SONS Represented by its Karta Mr.Kirti Kumar P Jain			
2.	Identification number of the financial creditor	PAN: AAFHK8148C			

FOR KLATIKUMAR & SOWS

Karsa.

3.	Address and email address of financial creditor for correspondence.	M/s KIRTI KUMAR AND SONS Represented by its Karta: Mr.Kirti Kumar P Jain S/o Mr.Prakash Chand Jain At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai- 600007 E-Mail: adv.srenik@gmail.com
4.	Total amount of claim (including any interest as at insolvency commencement)	Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum)
5.	Details of documents by reference to which the debt can be substantiated	Promissory Note
6.	Details of how and when debt incurred	The Corporate Debtor had approached The Financial Creditor and the financial creditor had lent a loan for a sum of RS.4,25,000/- on 26.07.2019 and as security the corporate debtor had also executed an promissory note and agreed to repay the same along with the interest at the rate of 1.80% per month by way of 10 equated monthly instalments of Rs.50,000/- each. However the Corporate debtor had only repaid an sum of Rs.2,00,000/- towards the principal and last payment was made by the Corporate debtor on 22.03.2021 for an sum of Rs.1,50,000/- and thereafter defaulted in making the payment. Further several reminders, letters, notices dated 27.02.2020,

For KIRTIKUMAR & SONS

And

Karta

7	Details of any mutual credit mutual	o9.09.2020 and 10.01.2022 were issued respectively to pay the then outstanding amount and the same is received and acknowledged by the Corporate Debtor herein. In spite of the receipt of the same the Corporate Debtor had failed to repay the balance outstanding amount. Thus as on date an sum of Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum) is due and payable by the Corporate Debtor.
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NO
8.	Details of any security held, the value of the security, and the date it was given	Promissory Note dated: 26.07.2019
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution	M/s. KIRTI KUMAR AND SONS Kotak Mahindra Bank A/c No.9840390094 IFSC Code – KKBK0008478. Mint Street (097) Branch Chennai.
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	 Promissory note Bank Statement of Account of the financial creditor Ledger Account maintained by Financial Creditor Statement of Calculation Copy of PAN Letter dated 27.02.2020 along with Acknowledgment Card

For KIRTIKUMAR & SONS

- 7. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
- 8. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
- 9. Cancelled Cheque of the Financial Creditor

Relevant Particulars

For KIRTIKUMAR & SON

Karta

Signature of Financial Creditor

Name in BLOCK LETTERS: M/s KIRTI KUMAR AND SONS, REPRESENTED BY ITS KARTA MR.KIRTI KUMAR P JAIN

Position with or in relation to creditor: Financial Creditor

Address of person signing: No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai-600007

For KIRTIKUMAR & SON

Karta

DECLARATION

- I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai-600007, do hereby declare and state as follows:
- 1. M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the, 09.12.2022, actually indebted to me for a sum of Rs.5,37,390/- along with interest at rate of 1.80% per month from the date of default until the commencement of CIRP process i.e. 09.12.2022.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. Promissory note
 - b. Bank Statement of Account of the financial creditor
 - c. Ledger Account maintained by Financial Creditor
 - d. Statement of Calculation
 - e. Copy of PAN
 - f. Letter dated 27.02.2020 along with Acknowledgment Card
 - g. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
 - h. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
 - i. Cancelled Cheque of the Financial Creditor
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the
- 5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor. For KIRTIKUMAR & SONS

Dated at Chennai on 01st Day of January, 2023.

Signature of the Claimant Karta

VERIFICATION

I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6th Floor, Vepery, Chennai-600007., the claimant hereinabove, do here by verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. For KIRTIKUMAR & SONS

Verified at Chennai on 01st Day of January, 2023.

Signature of the Claimant

FORM C SUBMISSION OF CLAIM BY FINANCIAL CREDITORS (M/s KIRTI KUMAR AND SONS)

IN THE MATTER OF M/S. R M A METALS & ALLOYS PRIVATE LIMITED

INDEX TO TYPESET OF PAPER

S.NO.	DATE	DESCRIPTION OF DOCUMENTS	PAGE NO.
1.	26.07.2019	Promissory note	1
2.	2019	Bank Statement of Account of the	2
		financial creditor	
3.	2019-2023	Ledger Account maintained by	3
		Financial Creditor	
4.		Statement of Calculation	4
5.		Copy of PAN	5
6.	27.02.2020	Letter along with Acknowledgment	6-9
		Card	
7.	09.09.2020	Legal Notice dated 09.09.2020	10-13
		along with Acknowledgment Card.	
8.	10.01.2022	Final Demand Notice along with	14-17
		Acknowledgment Card	
9.		Cancelled Cheque of the Financial	18
		Creditor	
10.	01.01.2023	Authorisation Letter	19

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RIMA METALS & ALLOYS PVT. LTD. AMBATTUR, CHENNAI - 600 098. NEW NO. 129 (N.P), SIDCO INDUSTRIAL ESTATE,

Place : CHENNAL

Date : 26 0≠ 2019

ON DEMAND

KIRTI KUMAR & SONS

WE JOINTLY AND SEVERALLY DYOMISE, TO DAY TO

or order

the sum of Rupees FOUR LAKH TWENTY FINE THOUSAND ONLY

only together with

interest at the rate of

21.6%

percent per annum for

value received in CASH

Cheque No.

Dated ő

For RMA Metals & Alloys Pvt. Ltd.

Director





KIRTI KUMAR AND SONS

NO 60 EVK SAMPATH ROAD B BLOCK 6TH FLOOR FLAT NO 128 SWAPNALOK APT VEPERY CHENN TAMIL NADU-600007 INDIA

Customer Id:

ZNYD12770

BARBODBGEOR

Account No:

70350100007830

Branch Name: IFSC Code: GEORGE TOWN, CHENNAI

MICR Code:

600012081

Your Account Statement as on 28/12/2022

Statement Period from 25/07/2019 to 26/07/2019

Statement of transactions in Savings Account 70350100007830 in INR for the period 25/07/2019 - 26/07/2019

KIRTI KUMAR AND SONS		Savings Account - 70350100007830			
DATE	NARRATION	CHQ.NO.	WITHDRAWAL(DR)	DEPOSIT(CR)	BALANCE(INR)
26/07/2019	TRTR/BANKAWAY/178652051/260719121351/BWY		40,000.00		6,89,363.73Cr
26/07/2019	TRTR/BANKAWAY/178651221/260719120945/BWY		1,50,000.00		7,29,363.73Cr
26/07/2019	TRTR/BANKAWAY/178650991/260719120824/BWY		4,25,000.00		8,79,363.73Cr
26/07/2019	BY INST 941 : OWCTS GRP 4			1,00,000.00	13,04,363.73Cr
25/07/2019	BY INST 6251 : OWCTS GRP 4			50,000.00	12,04,363.73Cr



Date and Time: 28/12/2022 12:18

Contact-Us@18001024455

Page 1 of 1

R M A Metals & Alloys Private Limited

CIRP Claim Review Note

Name of Claimant	Deutsche Bank AG		
Claim received on	10.01.2023		
Nature of Claimant	Unsecured Financial Creditor		
Amount Claimed	Rs.36,59,668		Rs.35,25,904
	*	Interest	Rs. 1,33,763
Amount admitted by IRP/RP		1	

Comments:

1. Security Interest: Nil

2. As per the Books of Accounts of the CD Amount payable to Shriram Finance Ltd is only Rs.15,49,147 /- and it's classified as Secured FC in the books of accounts of the CD.

3. Loan Details:

Particulars	Remarks	
Loan Amount Sanctioned	Rs.40,00,000	
Annualized Rate of Interest	19%	
Tenor	36 Months	
Sanctioned on	20.03.2018	

Based on the statement provided the class is fully admitted.



05/01/2023

Deutsche Bank House 4-4A Western Tower, Sunny Side, Shafi Mohammad Road, Thousand Lights, Chennai - 600 006

Tel +91 (44) 7130 9642

From,

Deutsche Bank AG, Private and Commercial Client No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India

To, The Resolution ProfessionalMr. K.J.Vinod
Flat No.9, 3rd Floor, Block-A, Trident Serenity,
Nanjundapuram Road Ramanathapuram,
Coimbatore-641 036.

Subject: Submission of proof of claim by Financial Creditors in respect of M/s. RMA Metals & Alloys Pvt Ltd. under the Insolvency and Bankruptcy Code, 2016.

Dear Sir.

With reference to the public announcement dated 19.12.2022 pertaining to the captioned Corporate Debtor, please find attached our duly signed copies of Form C (Proof of Claim) along with relevant annexures and documents and also Affidavit, duly stamped and signed.

Regards

Trivikram Kambam
Deutsche Bank AG,
Private and Commercial Client
No4-4A Western Towers, Sunny side,
Shafi Mohammed Road,
Thousand lights, 600 006 Chennai, India

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[05.01.2023]

To,

The Interim Resolution Professional

Mr. K.J.Vinod Flat No.9, 3rd Floor, Block-A, Trident Serenity, Nanjundapuram Road Ramanathapuram, Coimbatore-641 036.

From,

Deutsche Bank AG

No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India

Subject: Submission of claim and proof of claim.

Madam/Sir,

Deutsche Bank AG hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. R M A Metals and Alloys Private limited. The details for the same are set out below:

RTICULARS	
NAME OF FINANCIAL CREDITOR	Deutsche Bank AG acting through its Chennai Branch.
IDENTIFICATION NUMBER OF FINANCIAL CREDITOR	Deutsche Bank AG, a banking company incorporated in Germany with limited liability and having its branch registered office in India at No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India.
	Certificate of establishment of place of business in India under certificate No. F-1125 is enclosed as Annexure "1" hereto. RBI license dated 12 th January 1999 is
	enclosed as Annexure-"2" hereto.
ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE	Address for correspondence: Deutsche Bank AG Chennai Branch No. 4-4A Western Towers, Sunny side, Shafi mohammed Road, Thousand lights, 600 006 Chennai, India
	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR

PA	RTICULARS				
	BETWEEN THE CORPRATE DEBTOR AND THE CORPORATE CREDITOR WHICH MAY BE SET OFF AGAINT THE CLAIM				
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY AND THE DATE IT WAS GIVEN	NIL (This is an unsecured loan facility)			
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Deutsche Bank AG, Kodak House, Mumbai A/c Type – Current Account. A/c No 078494027010069 IFSC CODE - DEUT0784PBC MICR CODE – 400200002			
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON- PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	 Business Installment Loan Application Form dated 15th March, 2018. Sanction Letter dated 20st March, 2018 bearing Application No.28587. Business Installment Loan Agreement dated 20th March, 2018 executed by the Corporate Debtor. Demand Promissory Note dated 20th March, 2018. 			

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)

Name: Mr. Trivikram Kambam

Designation: Analyst - Authorised Officer

Address of person's signing

Deutsche Bank AG No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India

Date: 05.01.2023 Place: Chennai



प्राकृति तिमलनाडु TAMILNADU

Deutsche Bank ch - 60000 6

27 FFB 2020

SHANMUGAM L. No. 91401 312010 Dt: 20-9-2010 No. 662, Anna Salai, Thousand Lights, Chennai-600 006. Cell: 9840875193

Affidavit

I, Mr. Trivikram Kambam, (Analyst - Authorised Officer), having our address at Deutsche Bank AG, Private and Commercial Client, No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India do solemnly affirm and state as follows:

- 2. I am the employee of Deutsche Bank, AG (Bank) [Private & Commercial Client] and hence in that capacity I am competent to affirm this affidavit on the behalf of Bank in the above matter.
- 3. The Corporate Debtor was, at the insolvency commencement date, being 09.12.2022, justly and truly indebted to Deutsche Bank AG, in the sum of INR 36,59,668.21/- (Rupees Thirty-Six Lakhs Fifty Nine Thousand Six Hundred and Sixty Eight and Twenty Paise Only) being the aggregate of the principle together with interest and interest as at the insolvency commencement date viz; 09.12.2022.
- 4. In respect of the claim of the said sum or any part thereof, I have relied on following documents specified below: -
 - Proof of Incorporation of Deutsche Bank AG.



II. Unsecured Business Loan Facility:-

- 1. Business Installment Loan Application Form dated 15th March 2018.
- 2. Sanction Letter dated 20st March 2018 bearing Application No.28587.
- Business Installment Loan Agreement dated 20th March 2018 executed by the Corporate Debtor.
- 4. Demand Promissory Note dated 20th March 2018.
- 5. Statement of claim (Form C).
- The said documents are true, valid and genuine to best of my knowledge, information and belief.
- 6. In respect of the said sum or any part thereof, Deutsche Bank AG, India has not nor has any person, by its order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Nil

Solemnly, affirmed at Chennai on the 05th day of January 2023.

Before me

Notary, Oath Commissioner



Deponent's Signature Name: Mr. Trivikram Kambam Designation: Analyst - Authorised Officer

Verification

I, the Deponents herein above, do hereby verify and affirm that the contents of paragraph 1 to 6 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 05th day of January 2023



Deponent's Signature

Name: Mr. Trivikram Kambam

Designation: Analyst - Authorised Officer

ADVOCATE & COMMISSIONER OF OATHS
NO 149. 15th EAST CROSS STREET
4th MAIN ROAD MEB NAGAR,
EN ROLL NO 1632/13



मार । में व्यवसाय-केन्द्र स्थापित किए जाने का प्रमाण-पत्र CERTIFICATE OF ESTABLISHMENT OF PLACE OF BUSINESS IN INDIA

मार । में व्यवसाय-केन्द्र स्थापित किए जाने का प्रसाण-पत्र
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PLACE OF BUSINESS IN INDIA
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र एतर् द्वारा प्रमापित करता/क्रोती हूं कि मैससे हु ग्राम्पूरी हुना करता करता करता करता करता है कि
े ्री के विकास के हम देंगा का अध्यात
निरायत की गई थी, हारा शम्यनी अविनियम, 1956 की घारा 592 के अन्तर्गत दाकिल रिया गया 💭
्रां रराष्ट्राच्या विकास संस्था 44. जिनमें कन्पनी ने तारी हा राष्ट्रिया प्राप्त सामित है 💥
ंदराप-ोन्द्र स्थापित किए जाने ने सम्बन्धित अधिसूचना दी हैं, गंबीकृत कर निया गया है :
र्ने इत्हाभर ने साज तारीक प्राप्त कार्याक प्राप्त के विया गया ।
hereby certify that Form No. 44 dated
Type dies Act 1956 notifying establishment of place of business in India with effect of the company of the comp
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Given under my hand at New Delhi this day of Angle childe.
College of Nine Hundred and Anna Market College of State
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अर्थर करोती विंदरार 🥳
विस्त्री एवं हस्याणा 🤾
Addl: Registrar of Companies Delhi & Haryana
O THE STATE OF THE
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Annexure -2

भागतीय सिजर्त हैक वेकिंग परिचालन और किंग किंगाग मुंबई क्षेत्रीय काम्मीलयः मुंबई

RESERVE BANK OF INDIA DEPARTMENT OF BANKING OPERATIONS AND DEVELOPMENT MUMBAI REGIONAL OFFICE, MUMBAI

लाइसेंस सं. बीएल.एम. 816

नैककारी विजियमत अधिनियम, 1949 को धारा 51 के साथ पढी जानेवाली थारा 23 व्हारा भारतीय रिजर्व वैक को प्रदत्त शक्तियों का प्रयोग करते हुए ड्यूप्रा खैंक को दिनांक 12 जनवरी 1999 के इस कार्यालय के गर्व से बैगविति(मुसेका) ³⁰⁰ /22,03 069/99 में निर्दिष्ट सर्तों के अधीन कोठारी बिल्डिंग ,निचली मंजिल (महात्मा गांधी सले ,चेलई ,तामिलनाडु में एट, महाजगरीय शांखा खोलने का अधिकार प्रदान किया जाता है।

> ्राजेश वर्मा) उप महा प्रबंधक

विनांक : 12 जनवरी 1999 22 प्रीष 1920 (शक)

Licence No.BL.M. 816

In exercise of the powers conferred on Reserve Bank of India by Section 23 read with Section 51 of the Banking Regulation Act, 1949; the Deutsche Bank is authorised to open an office at Kothari Building Ground Floor Mahatma Gandhi Salai Chennai Tamil Nadu a Metropolitan centre subject to the conditions mentioned in this office letter DBCD MRO.) No. 300 / 22.03.069 / 99 dated 12 January 1999.

(Rajesh Verma). Deputy General Manager

Dined the 12 January 1999

22 Pausha 1920 (Saka)



FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

01.01.2023

From

Mr. Hastimal Jain S/o Mr.Devichand Jain At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021

To

Mr. K.J. Vinod The Interim Resolution Professional For M/s. R M A METALS & ALLOYS PRIVATE LIMITED At Flat No.9, 3rd Floor, Block-A, Trident Serenity, Nanjundapuram Road, Ramanathapuram, Coimbatore-641036 R.NO: IBBI/IPA-003/ICAI-N-00291/2020-2021/13451

E-Mail: rmapl.cirp@gmail.com

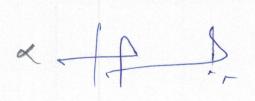
Subject: Submission of Claim and Proof of Claim.

Madam/Sir,

I, Mr. Hastimal Jain, S/o Mr. Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021 hereby submits this claim in respect of the corporate insolvency resolution process of M/s. R M A METALS & ALLOYS PRIVATE LIMITED, The details for the same are set out below:

	Relevant Particu	lars
1.	Name of financial creditor	Mr.Hastimal Jai
2.	Identification number of the financial creditor	PAN: AABPH1675F

3.	Address and email address of financial creditor for correspondence.	Mr.Hastimal Jain S/o Mr.Devichand Jain At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021 E-Mail: adv.srenik@gmail.com	
4.	Total amount of claim (including any interest as at insolvency commencement)	Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum)	
5.	Details of documents by reference to which the debt can be substantiated	Promissory Note	
6.	Details of how and when debt incurred	The Corporate Debtor had approached The Financial Creditor and the financial creditor had lent a loan for a sum of RS.4,25,000/- on 26.07.2019 and as security the corporate debtor had also executed an promissory note and agreed to repay the same along with the interest at the rate of 1.80% per month by way of 10 equated monthly instalments of Rs.50,000/- each. However the Corporate debtor had only repaid an sum of Rs.2,00,000/- towards the principal and last payment was made by the Corporate debtor on 22.03.2021 for an sum of Rs.1,50,000/- and thereafter defaulted in making the payment. Further several reminders, letters,	



		notices dated 27.02.2020, 09.09.2020 and 10.01.2022 were issued respectively to pay the then outstanding amount and the same is received and acknowledged by the Corporate Debtor herein. In spite of the receipt of the same the Corporate Debtor had failed to repay the balance outstanding amount. Thus as on date an sum of Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6%% per annum) is due and payable by the Corporate Debtor.
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No
8.	Details of any security held, the value of the security, and the date it was given	Promissory Note dated: 26.07.2019
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution	Mr.Hastimal Jain DCB Bank Limited A/c No.09712500004480 IFSC Code – DCBL0000097. Parrys Corner (097) Branch Chennai.
10.	List of documents attached to this claim in order to prove the existence and non- payment of claim due to the financial creditor	 Promissory note Bank Statement of Account of the financial creditor Ledger Account maintained by Financial Creditor Statement of Calculation Copy of PAN Letter dated 27.02.2020 along with Acknowledgment Card

× !

- 7. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
- 8. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
- 9. Cancelled Cheque of the Financial Creditor

Relevant Particulars

Signature of Financial Creditor

Name in BLOCK LETTERS: MR.HASTIMAL JAIN

Position with or in relation to creditor: Financial Creditor

Address of person signing: K-101, Vidyasagar Oswal Garden, 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021

\$ \$

DECLARATION

- I, Mr.Hastimal Jain, S/o Mr.Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021, do hereby declare and state as follows:
- 1. M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the, 09.12.2022, actually indebted to me for a sum of Rs.5,37,390/- along with interest at rate of 1.80% per month from the date of default until the commencement of CIRP process i.e. 09.12.2022.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. Promissory note
 - b. Bank Statement of Account of the financial creditor
 - c. Ledger Account maintained by Financial Creditor
 - d. Statement of Calculation
 - e. Copy of PAN
 - f. Letter dated 27.02.2020 along with Acknowledgment Card
 - g. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
 - h. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
 - i. Cancelled Cheque of the Financial Creditor
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL
- 5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Dated at Chennai on 01st Day of January, 2023.

Signature of the Claimant

VERIFICATION

I, Mr.Hastimal Jain, S/o Mr.Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021., the claimant hereinabove, do here by verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on 01st Day of January, 2023. $\[\]$

Signature of the Claimant

1

FORM C SUBMISSION OF CLAIM BY FINANCIAL CREDITORS (MR.HASTIMAL JAIN)

IN THE MATTER OF M/S. R M A METALS & ALLOYS PRIVATE LIMITED

INDEX TO TYPESET OF PAPER

S.NO.	DATE	DESCRIPTION OF DOCUMENTS	PAGE NO.
1.	26.07.2019	Promissory note	1
2.	2019	Bank Statement of Account of the	2
		financial creditor	
3.	2019-2022	Ledger Account maintained by	3
		Financial Creditor	
4.		Statement of Calculation	4
5.		Copy of PAN	5
6.	27.02.2020	Letter along with Acknowledgment	6-9
		Card	
7.	09.09.2020	Legal Notice dated 09.09.2020	10-13
		along with Acknowledgment Card.	
8.	10.01.2022	Final Demand Notice along with	14-17
		Acknowledgment Card	
9.		Cancelled Cheque of the Financial	18
		Creditor	
10.	01.01.2023	Authorisation Letter	19

425000 =

RMA METALS & ALLOYS PVT, LTD. NEW NO. 129 (N.P), SIDCO INDUSTRIAL ESTATE, AMBATTUR, CHENNAI - 600 098.

Place CHENNAL

Date 26|07|2019

ON DEMAND

HASTIMAL JAM

WE JOINTLY AND SEVERALLY DYOMISE TO DAY TO

or order

the sum of Rupees four LAKH TWENTY FIVE THOUSAND DNLY

only together with

percent per annum for

interest at the rate of

21.6%

value received in CHEQUE

Cheque No.

Dated

9

For RMA Metals & Alloys Pvt. Ltd.



STATEMENT OF ACCOUNT

DCB BANK

		e*			
12-07-2019	595848/TMB/PERAMBUR (PMB)			2,50,000.00	41,00,555.35
12-07-2019	IMPSIW:P2A FRM Unreg/918838043186/919311055747			9,250.00	41,09,805.35
15-07-2019	IMPS:EBANK:P2A to Praka/BKDN0620063/919612925971		20,000.00		40,89,805.35
15-07-2019	IBIFT/9002955100310 /TPSL /maruti share purch		60,527.29		40,29,278.06
15-07-2019	BY CASH			4,00,000.00	44,29,278.06
16-07-2019	408001/IOB/TAMILNADU EX-SERVICEMENS CORPO			40,000.00	44,69,278.06
16-07-2019	NACH-CR-ITC LIMITED-0849826319			144.00	44,69,422.06
16-07-2019	MANISHA K	154	14,24,174.00		30,45,248.06
22-07-2019	65321/ICICI BK/ADYAR			24,000.00	30,69,248.06
22-07-2019	255052/SYN BK/PERUNGUDI(PRD)			8,300.00	30,77,548.06
22-07-2019	201026/SYN BK/PERUNGUDI(PRD)			22,500.00	31,00,048.06
22-07-2019	IBIFT/02320900000055/BilldeskSS/Airtel BB 43192920		473.66		30,99,574.40
23-07-2019	NACH-CR-TCS INTERIM 230719-0964078108			970.00	31,00,544.40
23-07-2019	NACH-CR-TATA STEEL FPDIV19-0972364724			1,547.00	31,02,091.40
23-07-2019	NACH-CR-TATA STEEL PPDIV19-0971241825			26.00	31,02,117.40
25-07-2019	7101/KOTAK M BK/EGMORE			20,000.00	31,22,117.40
25-07-2019	NEFT/IBKL190725676809/IBKL/GURUBARAN FRAMING WOR			56,000.00	31,78,117.40
26-07-2019	RTGS/DCBL201907265000009975/BKDN/RMA METALS AND	41	4,25,000.00		27,53,117.40
29-07-2019	APB-CR-IOC Ref No5060381808-1062029351			170.27	27,53,287.67
30-07-2019	103220/INDIAN BK/PADI (PDI)			40,200.00	27,93,487.67
01-08-2019	255059/SYN BK/PERUNGUDI(PRD)			22,500.00	28,15,987.67
02-08-2019	NEFT/SDC17781212/PUNB/PNB HOUSING LOA		25,000.00		27,90,987.67
03-08-2019	IMPS:EBANK:P2A to PRAKA/BKDN0620063/921511067450		15,000.00		27,75,987.67
05-08-2019	NACH-CR-LARSEN & TOUBRO LTD-1192718500			90.00	27,76,077.67
05-08-2019	NACH-CR-ASHOK LEYLAND LIMITE-1191715419			310.00	27,76,387.67
07-08-2019	IMPS:EBANK:P2A to SAVIT/BARB0DAVANG/921911098748		6,000.00		27,70,387.67
08-08-2019	826998/CANARA BK/MINT STREET CHENNAI			12,000.00	27,82,387.67
13-08-2019	NACH-CR-Lupin Limited-1359295916			50.00	27,82,437.67
14-08-2019	428201/SBI/CHINTADRIPET (CTP)			11,750.00	27,94,187.67
14-08-2019	595849/TMB/PERAMBUR (PMB)			2,50,000.00	30,44,187.67
14-08-2019	NACH-CR-RELIANCE INDUSTRIES-1390235237			715.00	30,44,902.67
14-08-2019	BY CASH			2,00,000.00	32,44,902.67
14-08-2019	RTGS/DCBL201908145000009189/IBKL/VANITHA K	155	4,00,000.00		28,44,902.67
14-08-2019	IMPS:EBANK:P2A to PRAKA/KKBK0008478/922617171574		20,000.00	2:	28,24,902.67
16-08-2019	65360/ICICI BK/ADYAR			9,250.00	28,34,152.67
16-08-2019	67931/UBI/ST MICHEAL ACADEMY,ADYAR			6,000.00	28,40,152.67
19-08-2019	IMPSIW:P2A FRM Unreg/918838043186/923115513781			24,000.00	28,64,152.67
20-08-2019	880592/PNB/PARK TOWN (PWT)			8,000.00	28,72,152.67
20-08-2019	418983/PNB/PARK TOWN (PWT)			8,000.00	28,80,152.67
21-08-2019	255053/SYN BK/PERUNGUDI(PRD)			8,300.00	28,88,452.67
21-08-2019	408003/IOB/TAMILNADU EX-SERVICEMENS CORPO			40,000.00	29,28,452.67
21-08-2019	NACH-CR-Castrol India Limite-1540176807			962.50	29,29,415.17
24-08-2019	IBIFT/02320900000055/BilldeskSS/Airtel BB 43192920		477.90		29,28,937.27
26-08-2019	NEFT/IBKL190826897447/IBKL/GURUBARAN FRAMING WOR			56,000.00	29,84,937.27
27-08-2019	NACH-CR-HEXAWARETECHNOLOGIES-1639120168			75.00	29,85,012.27
30-08-2019	NACH-CR-MARUTI SUZUKI INDIA-1706712022			800.00	29,85,812.27
31-08-2019	IMPSIW:P2A FRM A BHA/918838043186/924308711893	DCB Bank Lin	No.	22,500.00	30,08,312.27

Registered Office:6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013 CIN:L99999MH1995PLC089008 For clarification kindly contact DCB - Customer Care on 022 68997777, 040 68157777 or email customercare@dcbbank.com Non Decident Indian austamore places dial : 01 22 61271000 or amail pri@dahhank.com

HASTIMAL JAIN

Ledger:

RMA Metals and Alloys (121)

1-Apr-2019 to 21-Dec-2022

Date	Particulars	Vch Type	Debit	Credit
26/07/2019 Cr	DCB Saving A/c 14-6-12 Ch. No.: 000041 / DCB / RTGS	Payment	425000.00	
03/09/2019 Dr	DCB Saving A/c 14-6-12 Ch. No.: IMPS / DCB /	Receipt		50000.00
22/03/2021 Di	DCB Saving A/c 14-6-12 Ch. No. :726530 / BOB / DD / 2, 3 & 4 EMI	Receipt		150000.00
			425000.00	200000.00
Di	Closing Balance			225000.00
			425000.00	425000.00

		4	
	- 1		
	4	и	

	HASTIMAL JAIN VS RMA METAL							
s.no.	EMI	LOAN DT	RECEIVED AMT	DATE	RECEIVED DATE DELAY TILL	DELAY DAYS	OD INT	
1	425000.00	26-07-2019	50000.00		03-09-2019	39	9945.00	
	375000.00		150000.00		22-03-2021	605	136125.00	
	225000.00				09-12-2022	1232	166320.00	

INTEREST @ 21.6% = 312390.00

PRINCIPLE OUTSTANDING = 225000.00

PRINCIPLE OUTSTANDING INCLUDING INTEREST @ 21.6% PA = 537390.00

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आयकर विभाज भारत सरकार
INCOMETAX DEPARTMENT GOVT. OF INDIA
HASTIMAL JAIN
DEVICHAND

08/01/1955
Permittent Account Number

AABPH1675F

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Chennai

Dated: 27/02/2020 at its attive evab and nee

From, mort mucoos onionstatuo nuov no ei

Hastimal Jaim #42. Nammalwar Street Sowcarpet, Chennai - 600 079. Mob: 9841026929 and and haviscount

Kirti Kumar & Sons 2) Karta: Kirti Kumar P Jain #60, EVK Sampath Road, Swapnalok Appt, "B" Block, 6th Floor, Vepery, Chennai – 600 007. Mob: 8148276503

To. Amt:25.00(Cash) Mr. Jayaraj M/s RMA Metals & Alloys (P) Ltd., #New No.129 (NP) (Old No.)435, SIDCO Industrial Estate, Ambattur, Chennai – 600 098

Copy to: Mrs Anitha Jayraj (Guarantor)

Dial 1800 266 6868>

TO:ANTIHA , JAYARAJ

PIN:600011, Perambur S.O

From: HASTIMAL JAIN, 42

Wt:20gms

Apt:25.00(Cash)

To:JAYARAJ, RMA

From: HASTIMAL JAIN, 42

(Dial 1800 266 6868)

Sir,

Ref: Business Enhance Loan Dated: 26/07/2019

Sub: Non Payment from 26/9/2019 till today, 6 EMI each of Rs.100000/-

This is to remind you that you have approached us for business development loan of Rs.1000000/- (Ten Lakh Only) and the same we have arranged for you after your assurance that you will repay the loan amount in equal installment of each Rs.100000/- (One Lakh Only) Till 10 month and the repayment date commenced from 26-8-2019.

Now further to notify you that you just have paid as single EMI of Rs. 100000/-(One Lakh Only), Till date out outstanding amount in Total is Rs.900000/-(Nine Lakh Only) and as per EMI date till date you have to pay 6 EMI multiply of Rs.600000/- (Six Lakh Only).

(Track on www.indiapost.gov.in) भारतीय डाक TorVijay el Pork India Post RT087146046IN IVR:8284087146046 RT087146 RL MINT BUILDING S.O <600001> Counter Counter No:1,27/02/2020.15:17 SMB Amt: 25.4 28/2 From: HII From: Hul (Track on www.indiapost.gov.in) To: Hub भारतीय डाक el PO:Pe India Post RT087146032IN IVR:8284087146032 RT087146 RL MINT BUILDING S.O (600001) RMA Counter Counter No:1,27/02/2020,15:17 Amt: 25,00 PIN: 600058, Ambattur Indl Estate Si

From: HIN

From: Hut

Chennal

We have approached you between this days with all the possible sources like Calling, SMS personal visit etc., but no response from your side and even you have not paid single pie on your outstanding account from 26-9-2019 till today.

This is the final source of information to you regard outstanding and allowing you max of 15 Days from the day of received the letter to avoid further money recovery procedure.

We hope after receiving this letter you will release part payment to avoid proceedings.

Thanking you,

Yours

Mr. Jayaraj Mrs RMA Metals & Alleys (P. Lett.

Swapnalok Appt, "B" Block

#42 Nammalwar Street

#New No.129 (NP) (Old No.)435, SIDCO Industrial Estate

(Hastimal Jain)

Copy to: Mrs Anitha Jayraj (Guarantor)

Ref. Business Enhance Loan Dated: 26/07/2019 Sub: Non Payment from 26/9/2019 till today, 6 EMI each of Rs 1000004

This is to remind you that you have approached us for business development loan of Rs 1000000/- (Ten Lakh Only) and the same we have arranged for your after your assurance that you will repay the loan arrount in equal installment of each Rs 100000/- (One Lakh Only) Till 10 month and the repayment date commenced from 26-8-2019.

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